



R F D

Results Framework Document
for
Department of Justice

(2011-2012)

Section 1: Vision, Mission, Objectives and Functions

Vision

Facilitating administration of Justice that ensures easy access and timely delivery of Justice to all.

Mission

Ensuring adequacy of courts and judges, including servicing of appointment of Judges to the higher judiciary, modernization of courts and procedures, policies for judicial reforms towards improved justice delivery.

Objectives

- 1 Providing adequate number of Judges in the Higher Judiciary
- 2 Implementing the National Mission for Justice Delivery and legal reforms.
- 3 Collection and analysis of judicial statistics
- 4 Monitoring of the physical and financial progress of Thirteenth Finance Commission(TFC) grants
- 5 Assisting development of judicial infrastructure (Centrally Sponsored Scheme)
- 6 Facilitating ICT- enablement and connectivity of courts.
- 7 Facilitating setting up of various types of courts within the mandate of the Department
- 8 Formulating and facilitating implementation of Policies for Judicial reforms.
- 9 Modernizing and strengthening the Department of Justice.
- 10 Facilitating access to Justice for the marginalized in seven Project States .(Department of Justice – UNDP Programme)
- 11 Supporting the National Judicial Academy and facilitating its utilization as a resource centre.

Functions

- 1 Appointment, resignation and removal of the Chief Justice of India, Judges of the Supreme Court of India and High courts; their salaries, rights in respect of leave of absence (including leave allowances), pensions and travelling allowances.
- 2 Constitution and organization (excluding jurisdiction and powers) of the Supreme Court (but including contempt of such Court) and the fees taken therein.

Section 1: Vision, Mission, Objectives and Functions

- 3 Constitution and organization of the High courts and the courts of Judicial Commissioners except provisions as to officers and servants of these courts.
- 4 Constitution and organization of courts in the Union Territories and fees taken in such courts.
- 5 Administration of funds approved under Finance Commission awards.
- 6 Collection of data on institution, disposal, pendency of cases in courts and monitoring the status of under trial prisoners.
- 7 Initiate policy measures for judicial reforms.
- 8 Setting up and operationalisation of National Mission for Justice delivery and Legal reforms.
- 9 Creation of All India Judicial Service (AIJS).
- 10 Implementation of various schemes to facilitate development and modernization of infrastructure for judiciary.
- 11 Strengthening Department of Justice – e-office, statistical wing, revamp official website, training and augmentation of human resources

Section 2: Inter se Priorities among Key Objectives, Success indicators and Targets

Objective	Weight	Action	Success Indicator	Unit	Weight	Target / Criteria Value				
						Excellent	VeryGood	Good	Fair	Poor
						100%	90%	80%	70%	60%
[1] Providing adequate number of Judges in the Higher Judiciary	25.00	[1.1] Processing of new proposals of appointment of judges	[1.1.1] Judges appointed	Number	10.00	140	130	100	80	60
		[1.2] Additional to Permanent/ Extension of tenure	[1.2.1] All proposals cleared in three months	Percentage	5.00	100	90	80	70	60
		[1.3] Transfer of Judges	[1.3.1] All proposals cleared in two months	Percentage	5.00	100	90	80	70	60
		[1.4] Review of strength of Judges in High Courts	[1.4.1] Completion of review	Date	5.00	31/12/2011	31/01/2012	29/02/2012	15/03/2012	31/03/2012
[2] Implementing the National Mission for Justice Delivery and legal reforms.	11.00	[2.1] Formulation of the National Mission	[2.1.1] Approval by the Cabinet	Date	2.20	30/06/2011	31/07/2011	31/08/2011	30/09/2011	31/10/2011
		[2.2] Setting up of Mission Directorate	[2.2.1] Operationalization of the Mission	Date	2.20	30/11/2011	31/12/2011	31/01/2012	29/02/2012	31/03/2012
		[2.3] Formulation of Action Plan	[2.3.1] Approval by Governing Council	Date	2.20	31/12/2011	15/01/2012	31/01/2012	15/02/2012	29/02/2012
		[2.4] Constitution of Governing Council and Advisory Council	[2.4.1] Issue of Order	Date	2.20	31/08/2011	30/09/2011	31/10/2011	15/11/2011	30/11/2011
		[2.5] Reduction in pendency	[2.5.1] Cases disposed of	Lakhs	2.20	40	35	30	25	20
[3] Collection and analysis of judicial statistics	5.00	[3.1] Setting up an online Monitoring system for various schemes including monitoring of undertrials	[3.1.1] Monitoring system made functional	Date	3.00	31/12/2011	15/01/2012	31/01/2012	15/02/2012	29/02/2012
		[3.2] Setting up an online system for data on vacancy position in courts and tracking of arrears.	[3.2.1] Monitoring system made functional	Date	2.00	31/12/2011	15/01/2012	31/01/2012	15/02/2012	29/02/2012
[4] Monitoring of the physical and financial progress of Thirteenth Finance Commission(TFC) grants	7.00	[4.1] Updating guidelines for the North East	[4.1.1] Issuance of Guidelines	Date	2.80	30/09/2011	31/10/2011	30/11/2011	31/12/2011	31/01/2012
		[4.2] Monitoring meetings to facilitate implementation of TFC recommendations	[4.2.1] Meetings held	Number	1.40	6	4	3	2	1

Section 2: Inter se Priorities among Key Objectives, Success indicators and Targets

Objective	Weight	Action	Success Indicator	Unit	Weight	Target / Criteria Value				
						Excellent	VeryGood	Good	Fair	Poor
						100%	90%	80%	70%	60%
		[4.3] Having States' litigation policy for release of next installment	[4.3.1] All policies in place	Date	1.40	31/08/2011	30/09/2011	31/10/2011	30/11/2011	31/12/2011
		[4.4] Assessment of output and expenditure of the States	[4.4.1] Review of progress by the central review committee	Number of reviews	1.40	5	4	3	2	1
[5] Assisting development of judicial infrastructure (Centrally Sponsored Scheme)	5.00	[5.1] Finalising and Release of statewise allocation of funds	[5.1.1] Intimation of Statewise allocation	Date	2.00	30/04/2011	31/05/2011	30/06/2011	31/07/2011	31/08/2011
			[5.1.2] Release of funds	Date	3.00	01/02/2012	15/02/2012	29/02/2012	15/03/2012	31/03/2012
[6] Facilitating ICT- enablement and connectivity of courts.	10.00	[6.1] Monitoring of e-Courts Project.	[6.1.1] Review meetings	Number	2.00	12	11	10	9	8
		[6.2] Release of funds to NIC	[6.2.1] Release of funds within 30 days after receiving the proposal	Percentage	2.00	90	85	80	70	60
		[6.3] Achieving Computerisation and Connectivity of the targetted courts	[6.3.1] Operationalisation of the project	Number of courts	6.00	12000	11800	11600	11400	11200
[7] Facilitating setting up of various types of courts within the mandate of the Department	5.00	[7.1] Release of funds for Gram Nyayalayas	[7.1.1] Issue of sanction within 30 days for complete proposals	Percentage of Cases	3.00	95	90	80	75	60
		[7.2] Release of funds for Family courts	[7.2.1] Issue of sanction within 30 days for complete proposals	Percentage of Cases	2.00	95	90	80	70	60
[8] Formulating and facilitating implementation of Policies for Judicial reforms.	4.00	[8.1] Enactment of the Judicial Standards and Accountability Bill 2010	[8.1.1] Completion of processing on receipt of standing Committee's recommendations	Days	2.00	120	150	170	180	200

Section 2: Inter se Priorities among Key Objectives, Success indicators and Targets

Objective	Weight	Action	Success Indicator	Unit	Weight	Target / Criteria Value				
						Excellent	VeryGood	Good	Fair	Poor
						100%	90%	80%	70%	60%
		[8.2] Enactment of the Constitution (114th Amendment) Bill 2010 to increase the age of retirement of High Court Judges	[8.2.1] Moving for consideration and passage of the Bill in Parliament	Date	2.00	31/12/2011	05/03/2012	10/03/2012	20/03/2012	31/03/2012
[9] Modernizing and strengthening the Department of Justice.	5.00	[9.1] Setting up of an Administrative Unit	[9.1.1] Operationalisation of the unit	Date	2.00	31/08/2011	30/09/2011	31/10/2011	30/11/2011	31/12/2011
		[9.2] Setting up of E-Office and website	[9.2.1] Operationalisation	Date	1.00	31/08/2011	30/09/2011	31/10/2011	30/11/2011	31/12/2011
		[9.3] Skill Upgradation of officers/staff	[9.3.1] Officers/staff sent for training	Number	1.00	25	20	15	10	5
		[9.4] Setting up of Statistical Wing	[9.4.1] Operationalisation of the Statistical Wing	Date	1.00	31/08/2011	15/09/2011	30/09/2011	31/10/2011	30/11/2011
[10] Facilitating access to Justice for the marginalized in seven Project States .(Department of Justice – UNDP Programme)	4.00	[10.1] Supporting justice delivery institutions, specifically NALSA, SLSA and SJA in 7 Project States to improve their service delivery and ensure enhanced access to justice for Marginalized People	[10.1.1] Completion by December 2011 of the needs assessment of 7 SLSAs with a view to influencing policy.	Number of	0.60	7	6	5	4	3
			[10.1.2] Finalisation by December 2011 of a training module for judicial officers on laws relating to marginalized people	Date	0.60	30/11/2011	31/12/2011	0	0	0
		[10.2] Developing legal and representational capacity of CSOs and networks providing access to justice services to women and men belonging to disadvantaged groups	[10.2.1] Completion by December 2011 of training to Civil Service Organizations, lawyers and paralegal workers	Number	0.80	709	639	568	497	425

Section 2: Inter se Priorities among Key Objectives, Success indicators and Targets

Objective	Weight	Action	Success Indicator	Unit	Weight	Target / Criteria Value				
						Excellent	VeryGood	Good	Fair	Poor
						100%	90%	80%	70%	60%
			[10.2.2] Completion by December 2011 of training to Self Help Groups on laws and issues relating to marginalized people.	Number	0.40	400	360	320	280	240
			[10.2.3] Completion by December 2011 of networks to assist the marginalized people	Number	0.20	14	12	11	10	8
		[10.3] Enhancing legal awareness of disadvantaged communities and their elected representatives in the selected 70 districts	[10.3.1] Making by December 2011, people belonging to the marginalized communities aware of their rights and entitlements.	Number	1.00	1388185	1249367	1110548	971730	832911
			[10.3.2] Enhancing by December 2011, the legal awareness of elected representatives from marginalized communities in local bodies	Number	0.40	194	175	155	136	116
[11] Supporting the National Judicial Academy and facilitating its utilization as a resource centre.	4.00	[11.1] Making funds available for the Activities of NJA	[11.1.1] Release of funds	Date	2.00	31/10/2011	30/11/2011	31/12/2011	31/01/2012	29/02/2012
		[11.2] Identifying areas of collaboration including TFC grant on training	[11.2.1] Holding of Seminars / Workshops	Number	2.00	3	2	1	0	0

* Mandatory Objective(s)

Section 2: Inter se Priorities among Key Objectives, Success indicators and Targets

Objective	Weight	Action	Success Indicator	Unit	Weight	Target / Criteria Value				
						Excellent	VeryGood	Good	Fair	Poor
						100%	90%	80%	70%	60%
* Efficient Functioning of the RFD System	5.00	Timely submission of Draft for Approval	On-time submission	Date	2.0	20/05/2011	23/05/2011	25/05/2011	26/05/2011	03/06/2011
		Timely submission of Results	On-time submission	Date	1.0	02/05/2012	03/05/2012	04/05/2012	05/05/2012	06/05/2012
		Finalize a Strategic Plan (After meeting all intermediate deadlines)	Finalize the Strategic Plan for next 5 years	Date	2.0	10/12/2011	15/12/2011	20/12/2011	24/12/2011	31/12/2011
* Improving Internal Efficiency / responsiveness / service delivery of Ministry / Department	4.00	Implementation of Sevottam	Create a Sevottam compliant system to implement, monitor and review Citizen's / Client's Charter	Date	1.0	10/12/2011	15/12/2011	20/12/2011	24/12/2011	31/12/2011
			Create a Sevottam Compliant system to redress and monitor public Grievances	Date	1.0	10/12/2011	15/12/2011	20/12/2011	24/12/2011	31/12/2011
		Develop RFDs for all Responsibility Centers (Subordinate Offices, Attached Offices, Autonomous Bodies)	Percentage of RCs covered	%	2.0	100	95	90	85	80
* Ensuring compliance to the Financial Accountability Framework	2.00	Timely submission of ATNS on Audit Paras of C&AG	Percentage of ATNS submitted within due date (4 months) from date of presentation of Report to Parliament by CAG during the year	%	0.5	100	90	80	70	60
		Early disposal of pending ATNs on Audit Paras of C&AG Reports presented to Parliament before 31.3.2011.	Percentage of outstanding ATNS disposed off during the year.	%	0.5	100	90	80	70	60
		Early disposal of pending ATRs on PAC Reports presented to Parliament before 31.3.2011	Percentage of outstanding ATRS disposed off during the year.	%	0.5	100	90	80	70	60
		Timely submission of ATRs to the PAC Sectt. on PAC Reports.	Percentage of ATRs submitted within due date (6 months) from	%	0.5	100	90	80	70	60

* Mandatory Objective(s)

Section 2: Inter se Priorities among Key Objectives, Success indicators and Targets

Objective	Weight	Action	Success Indicator	Unit	Weight	Target / Criteria Value				
						Excellent	VeryGood	Good	Fair	Poor
						100%	90%	80%	70%	60%
			date of presentation of Report to Parliament by PAC during the year.							
* Administrative Reforms	4.00	Identify potential areas of corruption related to organisation activities and develop an action plan to mitigate them	Finalize an action plan to mitigate potential areas of corruption.	Date	2.0	10/12/2011	15/12/2011	20/12/2011	24/12/2011	31/12/2011
		Develop an action plan for e-office Implementation in the department / ministry	Finalize an action plan for e-office	Date	2.0	10/12/2011	15/12/2011	20/12/2011	24/12/2011	31/12/2011

* Mandatory Objective(s)

Section 3: Trend Values of the Success Indicators

Objective	Action	Success Indicator	Unit	Actual Value for FY 09/10	Actual Value for FY 10/11	Target Value for FY 11/12	Projected Value for FY 12/13	Projected Value for FY 13/14
[1] Providing adequate number of Judges in the Higher Judiciary	[1.1] Processing of new proposals of appointment of judges	[1.1.1] Judges appointed	Number	68	45	130	120	100
	[1.2] Additional to Permanent/ Extension of tenure	[1.2.1] All proposals cleared in three months	Percentage	0	0	90	3	3
	[1.3] Transfer of Judges	[1.3.1] All proposals cleared in two months	Percentage	0	0	90	2	2
	[1.4] Review of strength of Judges in High Courts	[1.4.1] Completion of review	Date	--	--	31/01/2012	--	--
[2] Implementing the National Mission for Justice Delivery and legal reforms.	[2.1] Formulation of the National Mission	[2.1.1] Approval by the Cabinet	Date	--	--	31/07/2011	--	--
	[2.2] Setting up of Mission Directorate	[2.2.1] Operationalization of the Mission	Date	--	--	31/12/2011	--	--
	[2.3] Formulation of Action Plan	[2.3.1] Approval by Governing Council	Date	--	--	15/01/2012	--	--
	[2.4] Constitution of Governing Council and Advisory Council	[2.4.1] Issue of Order	Date	--	--	30/09/2011	--	--
	[2.5] Reduction in pendency	[2.5.1] Cases disposed of	Lakhs	--	--	35	35	35
[3] Collection and analysis of judicial statistics	[3.1] Setting up an online Monitoring system for various schemes including monitoring of undertrials	[3.1.1] Monitoring system made functional	Date	--	--	15/01/2012	--	--
	[3.2] Setting up an online system for data on vacancy position in courts and tracking of arrears.	[3.2.1] Monitoring system made functional	Date	--	--	15/01/2012	--	--
[4] Monitoring of the physical and financial progress of Thirteenth Finance Commission(TFC) grants	[4.1] Updating guidelines for the North East	[4.1.1] Issuance of Guidelines	Date	--	--	31/10/2011	--	--

Section 3: Trend Values of the Success Indicators

Objective	Action	Success Indicator	Unit	Actual Value for FY 09/10	Actual Value for FY 10/11	Target Value for FY 11/12	Projected Value for FY 12/13	Projected Value for FY 13/14
	[4.2] Monitoring meetings to facilitate implementation of TFC recommendations	[4.2.1] Meetings held	Number	0	2	4	3	3
	[4.3] Having States' litigation policy for release of next installment	[4.3.1] All policies in place	Date	--	--	30/09/2011	--	--
	[4.4] Assessment of output and expenditure of the States	[4.4.1] Review of progress by the central review committee	Number of reviews	--	--	4	--	--
[5] Assisting development of judicial infrastructure (Centrally Sponsored Scheme)	[5.1] Finalising and Release of statewise allocation of funds	[5.1.1] Intimation of Statewise allocation	Date	--	18/05/2010	31/05/2011	31/05/2012	31/05/2013
		[5.1.2] Release of funds	Date	--	--	15/02/2012	15/02/2013	--
[6] Facilitating ICT- enablement and connectivity of courts.	[6.1] Monitoring of e-Courts Project.	[6.1.1] Review meetings	Number	--	--	11	11	11
	[6.2] Release of funds to NIC	[6.2.1] Release of funds within 30 days after receiving the proposal	Percentage	--	--	85	--	--
	[6.3] Achieving Computerisation and Connectivity of the targetted courts	[6.3.1] Operationalisation of the project	Number of courts	--	--	11800	--	--
[7] Facilitating setting up of various types of courts within the mandate of the Department	[7.1] Release of funds for Gram Nyayalayas	[7.1.1] Issue of sanction within 30 days for complete proposals	Percentage of Cases	--	--	90	90	90
	[7.2] Release of funds for Family courts	[7.2.1] Issue of sanction within 30 days for complete proposals	Percentage of Cases	--	--	90	45	45
[8] Formulating and facilitating implementation of Policies for Judicial reforms.	[8.1] Enactment of the Judicial Standards and Accountability Bill 2010	[8.1.1] Completion of processing on receipt of standing Committee's recommendations	Days	--	--	150	--	--

Section 3: Trend Values of the Success Indicators

Objective	Action	Success Indicator	Unit	Actual Value for FY 09/10	Actual Value for FY 10/11	Target Value for FY 11/12	Projected Value for FY 12/13	Projected Value for FY 13/14
	[8.2] Enactment of the Constitution (114th Amendment) Bill 2010 to increase the age of retirement of High Court Judges	[8.2.1] Moving for consideration and passage of the Bill in Parliament	Date	--	--	05/03/2012	--	--
[9] Modernizing and strengthening the Department of Justice.	[9.1] Setting up of an Administrative Unit	[9.1.1] Operationalisation of the unit	Date	--	--	30/09/2011	--	--
	[9.2] Setting up of E-Office and website	[9.2.1] Operationalisation	Date	--	--	30/09/2011	--	--
	[9.3] Skill Upgradation of officers/staff	[9.3.1] Officers/staff sent for training	Number	--	--	20	10	10
	[9.4] Setting up of Statistical Wing	[9.4.1] Operationalisation of the Statistical Wing	Date	--	--	15/09/2011	--	--
[10] Facilitating access to Justice for the marginalized in seven Project States .(Department of Justice – UNDP Programme)	[10.1] Supporting justice delivery institutions, specifically NALSA, SLSA and SJA in 7 Project States to improve their service delivery and ensure enhanced access to justice for Marginalized People	[10.1.1] Completion by December 2011 of the needs assessment of 7 SLSAs with a view to influencing policy.	Number of SLSAs	--	0	6	7	--
		[10.1.2] Finalisation by December 2011 of a training module for judicial officers on laws relating to marginalized people	Date	0	0	31/12/2011	7	0
	[10.2] Developing legal and representational capacity of CSOs and networks providing access to justice services to women and	[10.2.1] Completion by December 2011 of training to Civil Service Organizations, lawyers and	Number	0	400	639	1600	0

Section 3: Trend Values of the Success Indicators

Objective	Action	Success Indicator	Unit	Actual Value for FY 09/10	Actual Value for FY 10/11	Target Value for FY 11/12	Projected Value for FY 12/13	Projected Value for FY 13/14
	men belonging to disadvantaged groups	paralegal workers						
		[10.2.2] Completion by December 2011 of training to Self Help Groups on laws and issues relating to marginalized people.	Number	0	200	360	500	0
		[10.2.3] Completion by December 2011 of networks to assist the marginalized people	Number	0	3	12	15	0
	[10.3]Enhancing legal awareness of disadvantaged communities and their elected representatives in the selected 70 districts	[10.3.1] Making by December 2011, people belonging to the marginalized communities aware of their rights and entitlements.	Number	0	694098	1249367	2388185	0
		[10.3.2] Enhancing by December 2011, the legal awareness of elected representatives from marginalized communities in local bodies	Number	0	90	175	194	0
	[11 Supporting the National Judicial Academy and facilitating its utilization as a resource centre. ¹	[11.1]Making funds available for the Activities of NJA	[11.1.1] Release of funds	Date	--	--	30/11/2011	30/11/2012
[11.2]Identifying areas of collaboration including TFC grant on training		[11.2.1] Holding of Seminars / Workshops	Number	--	--	2	2	2
* Efficient Functioning of the RFD System	Timely submission of Draft for Approval	On-time submission	Date	--	--	23/05/2011	--	--

* Mandatory Objective(s)

Section 3: Trend Values of the Success Indicators

Objective	Action	Success Indicator	Unit	Actual Value for FY 09/10	Actual Value for FY 10/11	Target Value for FY 11/12	Projected Value for FY 12/13	Projected Value for FY 13/14
	Timely submission of Results	On-time submission	Date	--	--	03/05/2012	--	--
	Finalize a Strategic Plan (After meeting all intermediate deadlines)	Finalize the Strategic Plan for next 5 years	Date	--	--	15/12/2011	--	--
* Improving Internal Efficiency / responsiveness / service delivery of Ministry / Department	Implementation of Sevottam	Create a Sevottam compliant system to implement, monitor and review Citizen's / Client's Charter	Date	--	--	15/12/2011	--	--
		Create a Sevottam Compliant system to redress and monitor public Grievances	Date	--	--	15/12/2011	--	--
	Develop RFDs for all Responsibility Centers (Subordinate Offices, Attached Offices, Autonomous Bodies)	Percentage of RCs covered	%	--	--	95	--	--
* Ensuring compliance to the Financial Accountability Framework	Timely submission of ATNS on Audit Paras of C&AG	Percentage of ATNS submitted within due date (4 months) from date of presentation of Report to Parliament by CAG during the year	%	--	--	90	--	--
	Early disposal of pending ATNs on Audit Paras of C&AG Reports presented to Parliament before 31.3.2011.	Percentage of outstanding ATNS disposed off during the year.	%	--	--	90	--	--
	Early disposal of pending ATRs on PAC Reports presented to Parliament before 31.3.2011	Percentage of outstanding ATRS disposed off during the year.	%	--	--	90	--	--
	Timely submission of ATRs to the PAC Sect. on PAC	Percentage of ATRs submitted within due date	%	--	--	90	--	--

* Mandatory Objective(s)

Section 3: Trend Values of the Success Indicators

Objective	Action	Success Indicator	Unit	Actual Value for FY 09/10	Actual Value for FY 10/11	Target Value for FY 11/12	Projected Value for FY 12/13	Projected Value for FY 13/14
	Reports.	(6 months) from date of presentation of Report to Parliament by PAC during the year.						
* Administrative Reforms	Identify potential areas of corruption related to organisation activities and develop an action plan to mitigate them	Finalize an action plan to mitigate potential areas of corruption.	Date	--	--	15/12/2011	--	--
	Develop an action plan for e-office implementation in the department / ministry	Finalize an action plan for e-office	Date	--	--	15/12/2011	--	--

* Mandatory Objective(s)

Section 4:
Description and Definition of Success Indicators
and Proposed Measurement Methodology

Description and definition of success indicators

Sl. No.	Success Indicator	Unit	Description and definition of success indicators
1	Judges appointed	Number	This indicates the number of judges appointed in the High Courts.
2	All proposals cleared in three months	Percentage	This indicates the percentage of the proposals for appointment of Judges in the High Courts cleared in three months.
3	All proposals cleared in two months	Percentage	This indicates the percentage of the proposals for transfer of Judges in the High Courts clear in two months
4	Completion of review	Date	This indicates the date of issue of sanctions for additional posts of Judges created in various High Courts
5	Approval by the Cabinet	Date	Department of Justice is in the process of setting of a National Mission approved by the Cabinet. The success indicator gives the date of approval of the proposal by the Cabinet.
6	Operationalization of the Mission	Date	This indicates date of issue of the Notification/order setting up the Mission Directorate.

7	Approval by Governing Council	Date	This indicates date of issue of the Notification/order formulating the action plan
8	Issue of order	Date	This indicates the date of issue of order constituting the Governing Council and Advisory Council of the National Mission
9	Cases disposed of	Lakhs	This indicates number of cases disposed of by the courts
10	Monitoring system made functional	Date	This indicates the date by which the monitoring system in respect of various schemes will be made functional.
11	Monitoring system made functional	Date	This indicates the date by which the monitoring system of the vacancy position and filling up the seats in the High Courts will be made functional.
12	Issuance of Guidelines	Date	Department of Justice is monitoring the physical and financial progress of utilization of 13th Finance Commission grants. This indicates the date by which additional guidelines for utilization of grants will be issued.
13	Meeting held	Number	This indicates the number of meetings held to monitor the progress of 13th Finance Commission grants
14	All policies in place	Date	The date by which all the State Litigation policies are received in the Department

15	Review of progress by the central review committee	Number of reviews	This indicates that the number of review undertaken to assess the output and expenditure of the States out of TFC grant.
16	Intimation of State wise allocation	Date	Department of Justice decides the amount of grant to be released to the States/UTs for development of judicial infrastructure out of the funds allocated by the Planning Commission. The success indicator indicates the date by which the state wise allocation will be issued
17	Release of funds	Date	This indicates the date by which the grant under the scheme of Infrastructure development for judiciary is released to the State.
18	Review meetings	Number	This indicates the number of meetings taken by Secretary(Justice) to monitor the progress in implementation of the e-courts Mission Mode Project.
19	Release of funds within 30 days after receiving the proposal	Percentage	This indicates the percentage of cases for release of funds to NIC under e-Courts project within 30 days after receipt of complete proposal
20	Operationalisation of the project	Number of courts	This indicates the number of sites/courts in which Computerization and Connectivity is achieved

21	Issue of sanction within 30 days for complete proposals	Percentage of Cases	This indicates the percentage of cases for release of funds to States/UTs for setting up and operation of Gram Nyayalayas within 30 days after receipt of complete proposals
22	Issue of sanction within 30 days for complete proposals	Percentage of cases	This indicates the percentage of cases for release of funds to States/UTs for setting up and operation of Family Courts within 30 days after receipt of complete proposals
23	Completion of processing on receipt of standing Committee's recommendations	Days	This indicates the time taken in completion of processing for enactment of the Judicial Standards and Accountability Bill, 2010
24	Moving for consideration and passage of the Bill in Parliament	Date	This indicates the date for moving for consideration and passage of the Constitution (114th Amendment) Bill, 2010 in Parliament
25	Operationalisation of the unit	Date	This indicates the date of operationalization of the Administrative Unit in the Department of Justice.
26	Operationalisation	Date	This relates to the implementation of e- office in the Department of Justice as part of National e-Governance Programme
27	Officers/staff sent for training	Number	This relates to the training of the officers and staff of the Deptt. of Justice.
28	Operationalisation of the Statistical Wing	Date	This indicates the date by which the Statistical Wing will be set up in the Department.

29	Release of funds	Date	This indicates the date by which funds will be released to the National Judicial Academy
30	Holding of Seminars / Workshop	Number	This indicates the number of Seminars / Workshops organized by the National Judicial Academy

*Abbreviations used :

NIC : National Informatics Centre

LAN : Local Area Network

NALSA : National Legal Services Authority

SJA : State Judicial Academy

CSO: Civil Society Organization

SLSA : State Legal Services Authority

NJA: National Judicial Academy

TFC : Thirteenth Finance Commission

ICT: Information and Communication Technology

UNDP: United Nations Development Programme

IFD: Integrated Finance Division

DoE:Department of Expenditure

MoF : Ministry of Finance

SC: Supreme Court .

HCs: High Courts

PMO: Prime Minister's Office

**Section 5:
Specific Performance Requirements from other Departments**

Specific Performance Requirements from other Departments

	Objectives	Performance Requirements from other Departments /States Governments/High Courts
1	Providing adequate number of Judges in the Higher Judiciary	<p>(i) Receipt of the proposals from the Chief Justice of the respective High Courts</p> <p>(ii) Receipt of report on integrity</p> <p>(iii) Comments on the recommendees from the Chief Minister and the Governor of the State.</p> <p>(iv) The advice of Chief Justice of India on proposals of appointment and extension of term.</p> <p>(v) Proposal from Chief Justice of India for appointment of Supreme Court Judges, Chief Justice in High Courts and transfer of Judges.</p>

2	<p>Implementing the National Mission for Justice Delivery and legal reforms</p>	<p>(i) Approval of the Cabinet (Proposal approved by Cabinet on 23/6/2011).</p> <p>(ii) Creation of Posts for the National Mission to be approved by MoF.</p> <p>(iii) Action Plan to be approved by Advisory and Governing Council.</p> <p>(iv) Mission office space to be provided by Ministry of Urban Development.</p>
3	<p>Collection and analysis of judicial statistics.</p>	<p>Dependent upon State Governments/High Courts furnishing various reports indicating inter-alia, number of under trials released, discharged and the reports on institution, disposal and pendency of cases in the High Courts and the Subordinate Courts.</p>

4	Setting up of E-office	<p>(i) NIC is the implementing agency.</p> <p>(ii) NIC to identify infrastructure gaps in Department of Justice.</p> <p>(iii) NIC to provide connectivity, Digital signature, e-mail address and software.</p> <p>(iv) Department of Justice to purchase computers, scanners, router and other required items to implement e-office.</p> <p>(v) Release of funds for e-office Consultant and for required hardware from IFD (Ministry of Law & Justice).</p>
5	Monitoring of the physical and financial progress of Thirteenth Finance Commission (TFC) grants	The State Governments are required to frame State Litigation Policy, prepare Perspective Plan, annual Action Plan and furnish Utilization Certificates. Release of funds from DoE (MoF).

6	Assisting development of judicial infrastructure (Centrally Sponsored Scheme)	<p>(i) Construction of court buildings and residential accommodation for Judges/Judicial Officers is within the domain of the respective State Governments.</p> <p>(ii) State Governments to initiate /complete the projects in time.</p> <p>(iii) Further release of grant to the States is dependent upon the receipt of utilization certificates from the State from previous releases.</p> <p>(iv) Release of funds from IFD (Ministry of Law &Justice) and MoF.</p>
7	Facilitating ICT –enablement and connectivity of courts.	<p>(i) NIC is the implementing agency of this project.</p> <p>(ii) The actual implementation of the project depends upon the performance of NIC.</p> <p>(iii) Cooperation from various stake holders like the State Governments and the HighCourts.</p> <p>(iv) Release of funds from IFD (Ministry of Law &Justice) and MoF.</p>

8	Facilitating setting up of various types of courts, within the mandate of the department	<p>(i) It is within the domain of the State Governments to set up and operationalize the Gram Nyayalayas and Family Courts. The role of the Department of Justice is to provide financial assistance and overall monitoring of the scheme(s).</p> <p>(ii) Release of funds from IFD (Ministry of Law & Justice) and MoF.</p>
9	Reduction in pendency	(i) Completely within the domain of SC, HCs and subordinate courts.
10	Website	(i) Security audit by NIC.

Section 6: OutCome/Impact of Department/Ministry

OutCome/Impact of Department/Ministry	Jointly responsible for influencing this outcome / impact with the following department (s) / ministry(ies)	Success Indicator	FY 09/10	FY 10/11	FY 11/12	FY 12/13	FY 13/14
1 Providing adequate number of Judges in the Higher Judiciary	High Courts, State Governments, Intelligence Bureau, Supreme Court, PMO, President's Sectt.	No. of judges appointed	68	45	130	120	100
2 Assisting development of Judicial infrastructure	State Governments	Funds released on progressive utilization and implementation	140%	131.58%	90%	90%	90%
3 ICT enablement and connectivity of courts.	National Informatics Centre, State Governments, High Courts	Preparation of Sites/Courts; Installation of LAN/Hardwar/software	--	--	11800	1249	1000
4 Policy for Judicial reforms.	null	Moving for consideration and passage of the Judicial Standards & Accountability Bill, 2010 in Parliament; Moving for consideration and passage of the Constitution (114th Amendment) Bill, 2010 in Parliament	--	--	5/3/2012	--	--
5 Policy for Judicial reforms.	null	Preparation and approval of Cabinet Note on Draft Constitution Amendment Bill for Judicial Appointments Commission	--	--	31/8/12	--	--